

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (S.J.) No.298 of 2006

1. Niranjan Kumar Rai
2. Pintu Kumar Rai Appellants
Versus
The State of Jharkhand Respondent

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellants : Mr. Vijay Kumar Roy, Adv.
For the State : Mr. Sardhu Mahto, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

11/26.06.2020: It has come at the instance of the office, it appears that in the order dated 19.06.2020, the case number has wrongly been typed as Cr. Appeal (SJ) No.298 of 2019 instead of Cr. Appeal (SJ) No.298 of 2006.

In that view of the matter, the order dated 19.06.2019 is modified to the extent that instead of Cr. Appeal (SJ) No.298 of 2019 it should be read as Cr. Appeal (SJ) No.298 of 2006.

(Rajesh Kumar, J.)